taken out of the containers and are retailed out to patients, are not generally effective. I would like to know if the Government would inquire into this matter and find out what really is the extent of suprious drugs. Then, a number of cases were apprehended. What action has been taken to stop the spurious drugs from being manufactured in the country?

Dr. S. CHANDRASEKHAR : There has been adulteration of foodstuffs as also of drugs. The incidence probably is 5 to 7 per cent. When any particular case has been brought to the notice of the authorities, an inquiry has been instituted and the guilty parties have been punished. In this case we are instituting an inquiry about giving substandard injection and drugs in the hospital.

SHRI BEDABRATA BARUA : Recently there was a report that the Minister was asking the drug manufacturers to make Government supplies in a special pack. It was a very good idea. But that report also contained the information that the special pack had not been accepted by the manufacturers, whereas in a written reply to another question the Government said that the manufacturers had, in fact, accept it. I would like to know what actually is the position.

THE MINISTER OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI K. K. SHAH) : At the first meeting that was held in Bombay, they agreed to have special packing for supplies to Government hospitals as also special prices, but we did not like that there should be special prices only for Government hospitals. Therefore the entire question of prices of drugs was gone into and my hon. friend has already made a statement on that. Now we are taking up with the manufacturers the question of special packing for supplies to Government hospitals.

SHRI SHRI CHAND GOYAL : Has it come to the notice of Government that the Irwin Hospital reported that thousands of Achromycin injections did not prove at all effective because there was no Achromycin content in them or there was very little of it? Has Government instituted an inquiry into the injection case which was reported from the Irwin Hospital ? I would also like to know whether supplies to this hospital are being made by private manufacturers or by some Government manufacturing agency.

DR. S. CHANDRASEKHAR : The available information is that on the 20th November, 1968 the Irwin Hospital reported to the Controller of Drugs, Delhi, that ferrous sulphate tablets had become spotted. A sample was taken and sent to the Government Analyst, Calcutta, whose report was that dark patches had appeared on most of the tablets and the medicine was not of acceptable quality. The firm's manufacturing licence was cancelled by the Delhi Drug Control Administration.

SHRI JAI SINGH : I find that the answer to part (b) of the question is not in the best interest of the health of patients in the hospitals. In reply to part (a) of the question it has been admitted that 51,000 tablets of ferrous sulphate which were spotted had been issued. As it is, this is a harmless drug but it could be a very serious matter. When a visual examination had shown that all was not well with this drug, why was it issued? The final examination by the Analyst did show that this drug was not of the required purity. Therefore I would like to suggest to the hon. Minister that he should issue instructions to the hospital that if a drug on visual examination shows something extraordinary about its appearance, it should not be issued unless its purity and potency has been retested.

DR. S. CHANDRASEKHAR : Apparently looking at the external side of the drug it may not be possible to decide whether it is of substandard quality or not unless it has been tested. Unfortunately, it will take a few days to find out whether it has potency on the patients or not. Only when it is proved ineffective, then the qusestion of its being a spurious drug is brought to the attention of the authorities and the inquiry is being started.

SHORT NOTICE QUESTION

ALLOTMENT OF MORE THAN ONE HOUSE/FLAT TO MEMBERS OF PARLIAMENT

SNQ. No. 31. SHRI MADHU LIMAYE: Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to state :

(a) whether it is a fact that 842 Houses/Flats have been allotted to 763 members of Parliament;

(b) if so, the names of those who have been made more than one allotment;

(c) the reasons for the excess allotment;

(d) whether Government would cancel these excess allotments; and

(e) if not the reasons therefor?

THE MINISTER OF HEALTH AND FAMILY PLANNING; AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI K. K. SHAH) : (a) No, Sir. But more than one suite in Western Court and Vithalbhai Patel House have been allotted to certain Members of Parliament.

(b) A statement showing the names of Members of Parliament who have been provided more than one suite in the Vithalbhai Patel House and Western Court is laid on the Table of the House.

(c) Government has decided in consultation with the two House Committees of Parliament to allot (a) one single suite or (b) 2 single suites or (c) 3 single suites or (d) one double suite or (e) one double suite plus one single suite in the Vithalbhai Patel House to Members of Parliament. Similarly in Western Court a Member can be allotted 2 single suites, if required. This is being done so as to meet adequately the requirements of M.Ps in the matter of accommodation as the accommodation in Vithalbhai Patel House/Western Court suites is less than that in the flats elsewhere.

(d) and (e). Since the scale of accommodation mentioned in (c) above is based on accepted standards, the question of excess allotments does not arise.

Statement

Allotment/occupancy of Single/Double suites by Members of Parliament in Vithalbhai Patel House—more than one—*position as on* 30-4-1970.

Sl. No.	Room No.	Name of the Members	Remarks
1.	9-Single, 10-Single	Shri Vikram Chand Mahajan	(LS)
2.	14-Double, 11-Single	Shri Sant Bux Singh	(LS)
3.	101-Single, 103-Single, 101-A-Single	Smt. Vimal Deshmukh	(RS)
4.	102-Single, 111-Single	Smt. Tara Sapre	(LS)
5.	105-Single, 106-Double	Dr. K. Ramiah	(RS)
6.	113-Double, 116-Single	Shri R. D. Rama Reddy	(LS)
7.	108-Single, 114-Double	Dr. S. P. Puri	(LS)
8.	117-Single, 205-Single, 419-Single	Shri Dhuleshwar Meena	(LS)
9.	207-Double, 112-Single	Shri Hayatullah Ansari	(RS)
10.	209-Single, 210-Single, 208-Single	Shri Man Singh Varma	(RS)
11.	214-Double, 215-Single	Shri P. Ganga Reddy	(LS)
12.	218-Single, 219-Single, 224-Single	Shri Imtiyauddin Ahmed	(LS)
13.	222-Single, 223-Single, 304-Single	Shri Prem Manohar	(RS)
14.	306-Double, 405-Single	Shri Devinder Singh Garcha	(LS)
15.	312-Single, 313-Double	Shri Shankara G. Kurup	(RS)
16.	315-Single, 316-Single, 317-Single	Shri Khumbha Ram Arya	(RS)
17.	501-Single, 502-Single, 509-Single	Shri Manibhai J. Patel	(LS)
18.	124-Single, 302-Single, 303-Single	Shri Mushir Ahmed Khan	(LS)
19.	15-Single, 122-Single, 123-Single	Shri N. K. Shejwalkar	(RS)
20.	211-Single, 321-Double	Shri M. S. Oberoi	(LS)
21.	202-Single, 203-Single, 418-Single	Shri Jagdambi Prasad Yadav	(RS)
22.	1-Single, 4-Single, 5-Single	Shri Sham Lal Yadav	(RS)
23.	109-Single, 110-Single	Shri Swaisingh Sisodia	(RS)
24.	120-Double, 416-Single	Shri K.P.S. Menon	(RS)
25.	201-A-Single, 201-B-Double	Shri Inder Singh	(RS)

List of Members of Parliament who are having more than one suite in Vithalbhai Patel House/Western Court

WESTERN COURT

1. SR. Bo. 36
2. SR. No. 37
} Shri Syed Ahmed (RS)

3. SR. No. 24
4. SR. No. 25
} Shri Frank Anthony (LS)

श्री मधु लिमये : आपने भी शायद इनको बयान देने के बारे में इसके सम्बन्ध में कहा था । इनकी मिनिस्ट्री की रिपोर्ट से अखबार वालों को ऐसा लगा कि वाकई कुछ संसद् सदस्यों को एक से अधिक घरों का एलाटमेंट किया गया है । इसके बारे में हैडलाइंज भी आ चुकी हैं । मैं नम्रतापूर्वक निवेदन करना चाहता है कि बहुत से गलत काम हम लोगों के द्वारा यहां पर होते हैं । मैं मानता हूं कि आपके द्वारा इस तरह का आभास पैदा करना कि दो-दो तीन-तीन घर इनको मिले हुए हैं, ठीक नहीं था । इसके बारे में हैडलाइंज आ चुकी हैं । यहां आपको सफाई करनी चाहिए थी । जब तीन-तीन सिंगल रूम दूसरों को मिले हुए हैं, दो-दो और तीन-तीन बैड रूम्ज मिले हुए हैं, तो इनको जो क्वार्टर मिलते हैं और उनको जो मिलले हैं, दोनों में कोई फर्क नहीं है । आपको एक हाउस एलाटमेंट इसको मानना चाहिए । आप अपनी रिपोर्ट को देखें । स्टेट्समैन हैडलाइंज में यह चीज छपी थी । मंत्री महोदय को इसका खुलासा करना चाहिए ।

SHRI HEM BARUA : The Minister is trying to scandalise Members of Parliament

SHRI K. K. SHAH : I am not responsible and I make a categorical statement that the accommodation given to M.Ps is not excessive at all and not two houses have been allotted to a Member.

श्री मधु लिमये : आपने कहा है कि संसद् सदस्यों को ज्यादा घर दिए गए हैं यह अखबार में हैडलाइंज में आ चुका है । मंत्री महोदय इसके बारे में कोई सफाई देंगे ।

श्री के० के० शाह : जो जवाब आज का है, उसको देख लें ।

श्री मधु लिमये : जो गलती हुई है उसका खुलासा कर देंगे और अखबार में भेज देंगे ।

श्री के० के० शाह : अच्छी बात है ।

श्री मधु लिमये : इन दिनों राजाओं, महाराजाओं और आई० सी० एस० अफसरों के विशेषाधिकार समाप्त करने की हम चर्चा करते हैं । साधारण लोग यह भी चाहते हैं कि जो मंत्री हैं और जो विधायक हैं, चाहे संसद् के हों या विधान मंडलों के हों, उनको भी जो विशेष सुविधाएं मिली हुई हैं या मिलती हैं, वे भी बन्द होनी चाहिए, उसके बारे भी जनता के मन में काफी गुस्सा है । जहां तक संसदीय कार्य को अधिक अच्छे ढंग से करने का सवाल है, और उसके लिए सुविधाएं प्रदान करने का सवाल है, मेरा खयाल कि उनके बारे में जनता भी शिकायत नहीं करेगी लेकिन आपको याद होगा कि तीसरी लोक सभा के समय कस्टम के द्वारा जो माल पकड़ा जाता था, घड़ियां आदि वह संसद सदस्यों को वरीयता और प्राथमिकता के आधार पर दिया जाता था । इसके ऊपर हम लोगों ने प्रश्न किया । उसके बाद यह रिवाज और यह प्रथा बन्द हो गई । उसी तरह एक बार रूस से पचास अश्व शक्ति के ट्रैक्टर मंगाए गए थे । उनको भी संसद सदस्यों को प्राथमिकता और वरीयता के आधार पर देने की बात थी । मैंने उसका विरोध किया था उसके बाद यह बात भी खत्म हो गई । तीसरी एक और बात भी है अखबारों में यह छपा है कि दिल्ली ऐडमिनिस्ट्रेशन की रिपोर्ट आई है कि एम०पीज० अपने लिए मकान बनाने के लिए सस्ती जमीन और पलाट्स की मांग करते हैं—(इंटरप्शंज) आई० सी० एस० के बारे में भी है । पूना में आठ आने स्क्वेयर फीट के हिसाब से आई० ए० एस० और आई० सी० एस० अफसरों ने जमीन ली है । यह गणेश

पिंडी में है जोकि वहां का बहुत अमीर माना जाता है और जहां जमीन के दाम बहुत ज्यादा हैं ।

दिल्ली प्रशासन का कहना है कि अगर एम०पीज़० को और भूतपूर्व एम०पीज़० को इस तरह से मकान बनाने के लिए ज़मीनें दी जाएंगी तो दिल्ली शहर में या तो मकबरे रहेंगे । या संसद् सदस्यों और भूत पूर्व संसद सदस्यों के मकान रहेंगे । दिल्ली शहर में कोई जगह साधारण लोगों के लिए नहीं रहेगी । संसद सदस्य अपना काम अच्छे ढंग से करें, स्टेनो, टाइपिस्ट आदि जैसी सुविधाएं अगर दी हों तो जनता भी एतराज नहीं करेगी क्योंकि जनता का काम होता है । लेकिन सबसिडाइज्ड फ्लैट्स या भूमि, रूसी ट्रैक्टर या कस्टम्ज़ द्वारा पकड़ा गया माल वरीयता और प्राथमिकता के आधार पर देना या टी० वी० सैट्स देना, यह बात समझ में नहीं आती है । मैं जानना चाहता हूं कि साधारण नागरिकों और संसद सदस्यों में इस तरह का फर्क क्यों किया जाता है ?

श्री के० के० शाह : मैंने बहुत सोच समझ कर कदम उठाया है । मिडल इनकम ग्रुप के लिए जो प्लाट दिल्ली में दिए जाते हैं वे प्लाट जिनकी आमदनी 18,000 से ज्यादा नहीं है, उन मैम्बर्ज आफ पार्लियामेंट को दिए गए हैं ।

That is on condition that he will construct in two years and vacate what he is occupying.

बंधी हुई आमदनी वाले अगर जगह कम लें तो मैं उनका शुक्र गुज़ार हूंगा । मैंने इनके लिए कोई ज्यादा नहीं किया है ।

श्री मधु लिमये : मैंने तीन सवाल और किये हैं । टी. वी. के बारे में, ट्रैक्टर्ज के बारे में, कस्टन्ज द्वारा पकड़े गये माल के बारे में । उनके बारे में भी सफाई दें ताकि जनता को सही चीज का पता चल सके । मैं सरकार से पूछ रहा हूं । आपका जिससे सम्बन्ध है, उसका जवाब तो आपने दे दिया है । लेकिन दूसरी चीजों के बारे में सेठी जी से पूछिए, श्रीमती इन्दिरा गांधी से पूछिये ।

श्री के० के० शाह : जहां तक मेरा ताल्लुक है एम० पीज़० को कोई ज्यादा सुविधा नहीं मिली हैं । जो मैं कह रहा हूं जिम्मेवारी के साथ कह रहा हूं । मैं भी एम. पी. हूं और एक एम . पी. के नाते मैं कह सकता हूं कि इसमें कोई गल्ती नहीं है । यह सब जिम्मेवारी मेरी है ।

श्री रामावतार शास्त्री : एम० पीज़० के यहां फ्लैट्स हैं वहां इनक्वायरी आफिसिस हैं । साउथ ऐवेन्यू में भी हैं और नार्थ एवेन्यू में भी हैं । उनका काम है कि वे एम० पीज़० को सुविधाएं पहुंचायें । मैं जानना चाहता हूं कि इन इनक्वायरी आफिसिस के बारे में क्या एम० पीज़० से आपको कोई शिकायतें आई हैं और अगर आई हैं तो इनका काम काज ठीक करने के लिए ताकि हम जैसे लोगों को सहूलियत मिल सकें, आपने क्या कार्रवाही की है या करना चाहते हैं ?

अध्यक्ष महोदय : इससे यह कैसे पैदा होता है । यह सवाल तो एम० पीज़० के फ्लैट्स से ताल्लुक रखता है । इसको सब कुछ न बना लीजियेगा । कुछ तो स्टैंडर्ड होना चाहिये, हाउस का ।

श्री रामावतार शास्त्री : ये जो इनक्वायरी आफिसिस हैं ये भी इन फ्लैट्स के लिए हैं और इसका जबाब आना चाहिये ।

अध्यक्ष महोदय : आप सवाल को देखें:

—Whether it is a fact that 842 Houses/ Flats have been allotted to 763 Members of Parliament...

इसमें इनक्वायरी आफिसिस कहां से आ गए । कुछ तो रीजनेबल होना चाहिये । यह बात गलत है । (इंटरप्शंज)

श्री मृत्युंजय प्रसाद : माननीय मंत्री ने जो सूची दी है, वह अधूरी जान पड़ती है क्या साउथ ऐवेन्यू और नार्थ ऐवेन्यू में दो-दो नम्बर एक आदमी को दिए गए हैं; अगर हां, तो उनके नाम और उनके मकानों के नम्बर इस सूची में क्यों नहीं दिए गए हैं ? क्या मंत्री महोदय ऐसे सब मामलों को भी सूची में समाविष्ट करके सदन-पटल पर रखने की कृपा करेंगे (व्यवधान) ...

श्री मनुभाई पटेल : हम किसी का नाम नहीं लेना चाहते हैं, लेकिन अगर मंत्री महोदय कैटेगारिकली कहते हैं कि किसी को दो मकान नहीं दिए गए हैं, तो मैं कहना चाहता हूं कि श्री शशि भूषण को दो मकान दिए गए हैं। उनको दो मकान कैसे दिए गए हैं ? वह सोशलिज्म की बात करते हैं (व्यवधान) ...

SHRI K. K. SHAH : Hon. Members will please remember that in North Avenue and South Avenue, 92 units are being combined into 46 larger units.

SHRI MRITYUNJAY PRASAD : That is not the question. The question is whether two numbers have been given to one person. In the same way as he has explained in respect of Vithalbhai Patel Bhavan and Western Court, he could have explained this also earlier.

SHRI K. K. SHAH : I am answering this question, and let the hon. Member bear with me.

96 units in North Avenue and South Avenue are being reduced to 46 units. That means that two units are combined into one to make them larger flats. 16 units where two flats have been combined into one, because the accommodation was very small, have already been prepared and allotted, and in all, 96 are being combined.

SHRI MRITYUNJAY PRASAD : Why did he not give this information earlier?

SHRI MANUBHAI PATEL : If they are treated as single units, why are they given two separate numbers still ? They should also have been combined into one.

SHRI K. K. SHAH : As soon as the total goes through, then the numbers also will be erased. This is being done in respect of 96 units for the last two and a half years. This is not a new thing.

SHRI MRITYUNJAY PRASAD : Are both houses combined into one unit being occupied by the same individual?

SHRI K. K. SHAH : Yes.

SHRI MANUBHAI PATEL : Let him please make enquiries. Shri Krishna Menon is having two bungalows.

SHRI K. K. SHAH : So far as Shri Krishna Menon is concerned, we had given him one bungalow, which was regularised in his name. Before it was regularised, I understand that he applied for office accommodation or residential accommodation—I do not know—as their adviser; as adviser, some accommodation was given to him. When the question was asked in Parliament, I made enquiries and it was then brought to my notice, and I had conveyed to them that he had been allotted residence as a Member of Parliament; and they are now looking into it.

AN HON MEMBER : What about Shri Shashi Bhushan?

SHRI NITIRAJ SINGH CHAUDHARY : The residences allotted to MP's are of various categories. May I in this connection know how many of each class of houses were allotted to MPs and the criteria adopted for allotments, and whether those criteria have been changed from time to time ? May I also know whether three MPs who were allotted bungalows have also been allotted one room in Vithalbhai Patel House?

MR. SPEAKER : That is what he replied in his statement to the question as a whole. The hon. member was not here then.

श्री हुकम चन्द कछवाय : संसद्-सदस्यों को जो फ्लैट और मकान दिए गए हैं, वे इस उद्देश्य से दिए गए हैं कि उनको अधिक काम करने में सहायता मिले साथ ही उनको सरवेंट्स क्वाटंर्स और गैराज भी दिए गए हैं। परन्तु यह देखा जाता है कि अधिकांश लोग अपने सरवेंट्स क्वार्टर और गैराज किराए पर उठा देते है।

और अपने मकानों में लोगों को किराये पर रखते हैं। क्या सरकार इस बारे में छान-बीन करेगी और कोई ऐसा कानून बनायेगी कि जो मेम्बर अपने मकान, फ्लैट या बंगले को या सरवेंट्स क्वार्टर और गैराज को किराये पर उठाऐगा, उस के खिलाफ़ कार्यवाही की जायेगी या उस से दुगना किराया लिया जायेगा?

श्री के० के० शाह : अगर मुझे कोई पर्टिकुलर इन्स्टेंस दिया जायेगा, तो मैं उस को देखूंगा।

श्री हुकम चन्द कछवाय : क्या मंत्री महोदय इस बारे में जांच करवायेंगे? साउथ ऐवेन्यू और नार्थ ऐवेन्यू में दूसरे लोग भरे पड़े हैं।

MR. SPEAKER : The question is about the discrepancy between the number of members and the quarters allotted to them. Now he is going beyond it.

SHRI HEM BARUA : It is avery serious question. I raised it on the floor of the House myself some time ago. Some MPs irrespective of political or sex affiliations are in the habit of renting out their own flats, servants' quarters and motor garages to some other people. There are some MPs like that. Shri Kachwai is right.

MR. SPEAKER : This can be discussed some time. Quite a lot of criticism is going on. I had told him earlier about it.

SHRI JYOTIRMOY BASU : In reply to unstarred question No. 2659 dated 15 August 1968, it was stated on behalf of Government on the floor of the House that 'General pool residences are allotted on an *ad hoc* basis to certain categories of MPs such as former Ministers of the Central Government, ex-ambassadors, ex-Chief Ministers, Ministrs of State, leaders of recognised Opposition parties and other MPs at the discretion of the Minister of Parliamentary Affairs '. Since 1962, consultation with the Speaker of the Lok Sabha and the Chairman of the Rajya Sabha has also been stopped. We understand in the Lok Sabha we are all equal members getting the same salary and entitled to what anybody else gets here. Will Government discontinue thi glaring instance of dicrimination which really upsets us and introduce a healthy system to distribute bungalows and flats on a requirement basis ?

SHRI K. K. SHAH : Bungalows occupied by MPs were given according to the standard. Now we are reconsidering the question of bungalows of Ministers and MPs and a general decision will be taken which will apply to all Ministers and MPs.

श्री शिव चन्द्र झा : एम० पीज० के फ्लैट्स, के बारे में मंत्रालय की यह योजना है कि हर एक फ्लैट के पीछे एक कमरा बना कर उस को एक कारीडार के द्वारा वर्तमान फ्लैट के साथ जोड़ कर एक यूनिट बना दिया जाये। साउथ ऐवेन्यू और नार्थ ऐवेन्यू में इस तरह की कंस्ट्रक्शन की जा रही है। एक दफ़ा हाउसिंग कमेटी से इस बारे में बात हो गई। लेकिन जिन फ्लैट्स में एम० पीज० नहीं रहते हैं जो ख़ाली हैं, उन में भी इस तरह की कंस्ट्रकशन की जा रही है, जिस की जरूरत नहीं है। क्या यह सही नहीं है कि ख़ाली फ्लैट्स में भी यह कंस्ट्रकशन की जा रही है और जो एम० पीज० कहते हैं कि उन को इतनी जगह की जरूरत नहीं है, उन के फ्लैट्स में भी नये कमरे बना कर कारीडार के साथ लिंक किया जा रहा है और इस तरह बदमाशी कर के पैसा खाया जा रहा है? तुले रहते हैं कि हम बनाएंगे। जब एम० पी० कहता है कि हम को जरूरत नहीं है तब भी ये लोग ठेकेदारों से पैसा खाने के लिए ऐसा करते हैं..... (व्यवधान) .....क्या मंत्री महोदय इस के लिए कोई जांच कमेटी बनाएंगे जो इस की जांच करे कि कितनी ऐसी जगहों पर यह बनाए गए हैं जहां इन की जरूरत नहीं थी और इस में कितना पैसा लगा? हकीकत में कौन सा मैटीरियल इस में सही लगा है और कौनसा गलत रूप में लगा है और जितनी इस में धांधिलियां हैं, इस सब की जांच के लिए क्या वह कोई कमेटी बनाएंगे?

SHRI K. K. SHAH : I do not want any wrong impression to continue; it is entirely a wrong allegation because whatever is being done in respect of MPs flats is done in consultation with two Committees of the Parliament. If the Committee has taken a decision, it is the duty of the Member to carry it out. . . .(*Interruptions*).

श्री शशि भूषण : मेरा नाम अभी रेफर किया गया कुछ सदस्यों के द्वारा कि मुझे दो मकान एलाट हैं । पहले तो बगैर जांच के इस ढंग का प्रश्न उठाना नहीं चाहिए । अध्यक्ष महोदय, नार्थ एवेन्यू और साउथ एवेन्यू के हरएक मकान में उन के पीछे एक-एक कमरा नया बनाया गया है और जो कार्नर के ए तथा बी फ्लैट्स हैं उन को दोनों को एक किया गया है, और भी वह पूरा नहीं हुआ है, गैलरी नहीं बनी है । कुछ से किराया दो का चार्ज हो रहा है । उसे अभी अभी मुझे कमेटी के सामने पेश करना है कि किराया एक चार्ज हो । इस के बाद भी लोग इतने मीन हो सकते हैं, इतने गिर सकते हैं कि बगैर जांच के यह सवाल रखते हैं । खैर, मुझे एतराज नहीं । लेकिन जो लोग बड़े-बड़े कोठियों में रहते हैं उन से क्यों नहीं पूछा जाता ? जैसे मोरार जी भाई से क्यों नहीं पूछा जाता ? मधु लिमये से क्यों नहीं पूछा जाता ? और मेरा मकान अगर कार्नर का निर्माण विभाग की योजना द्वारा एक कर दिया गया तो उस के ऊपर एतराज करते हैं? उसमें भी राजनीति लाते हैं !

MR. SPEAKER : Call attention.

SHPI J. MOHAMED IMAM : I have a submission to make.

MR SPEAKER : After the next item, not before that. Mr. Banerjee.

SHRI S. M. BANERJEE : Before I call the attention of the Minister, may I request you to congratulate the President for his victory in the election petition. Reactionary forces have been defeated once again. . . (*Interruptions.*) Tape recorder, photostat copy—where are all those things?

MR. SPEAKER : Come to the call attention. . .(*Interruptions.*)

WRITTEN ANSWERS TO QUESTIONS

Supply of Oil Barrels and Bitumen Drums to I.O.C.

*1535. SHRI SAMAR GUHA : Will the Minister of PETROLEUM AND CHEMICALS AND MINES AND METALS be pleased to refer to ther eply given to Starred Question No. 11 on the 23rd February, 1970 and state :

(a) whether any Bitumen Drum and Oil Barrel Manufacturers agreed to set up a plant at Madras for supplying bitumen drums and oil barrels at cheaper rates than Pankaj Iron and Steel Works and Petroleum Steel Fabrictors respectively;

(b) if so, the reasons for placing orders for bitumen drums and oils barrels on Pankaj Iron and Steel and Petroleum Steel Fabricators at higher rates involving higher amount of expenditure by the Indian Oil Corporation;

(c) why instead of placing orders on established fabricators the Indian Oil Corporation preferred to choose new concerns which were in process of being set up; and

(d) whether ten months were taken by the Indian Oil Corporation for giving opportunity to some favoured persons for complete setting up of new Bitumen Drum and Oil Barrel Plants on prior assurance that they will receive orders from the Indian Oil Corporation in preference to other established fabricators.

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI D. R. CHAVAN) : (a) to c). The offers made by some manufacturers to set up a plant at Madras for supplying bitumen drums and oil barrels were conditional upon factors like the Indian Oil Corporation providing such facilities as space, electricity & water, or the gaurantee of upliftment of all of the requirements of the IOC for the next 10 years etc. These terms could not be agreed to as the IOC is putting up its own barrel/drum plant at Madras. Therefore the quotations were compared on the basis of the delivered cost at Madras. On this basis the quotations of Pankaj Iron and Steel Works Private Limited, and Petrochem Steel Private Limited,